

प्राक्लन और 1978-79 के
वर्ष के लिए बजट प्राक्कलन ।

[Placed in Library. See No. LT-2717/78 for (iii) and (iv)]

MR. CHAIRMAN: Reports of the Public Accounts Committee. Shrimati Leela Damodara Menon... Not here. Shri Totu...Not here.

The House stands adjourned to meet at 2.30 p.m.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, The Vice-Chairman (Shri Arvind Ganesh Kulkarni) in the Chair.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1978-79)

SHRIMATI LEELA DAMODARA MENON (Kerala): Sir, I lay on the Table a copy each of the following Reports of the Public Accounts Committee:—

(i) Eighty-Third Report on action taken by Government on the recommendations contained in the Tenth Report (Sixth Lok Sabha) on Export of Engineering Goods relating to the Ministry of Commerce

(ii) Eighty-Sixth Report on Paragraph 37 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) on Unauthorised Occupation of Railway Land.

(iii) Ninetieth Report on action taken by Government on the recommendations contained in the Sixteenth Report (Sixth Lok Sabha) on Fifth International Film Festival relating to Ministry of Information and Broadcasting.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported blocking by the Government of United States of America of the Export to India of Viggen Jet Fighters Manufactured by Sweden

SHRI KAMESHWAR SINGH (Bihar): Mr. Vice-Chairman, Sir, I call the attention of the Minister of Defence to the reported blocking by the Government of United States of America to the export to India of Viggen jet fighters manufactured by Sweden.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): Mr. Vice-Chairman, Sir, the House is aware that the Swedish aircraft VIGGEN is one of the three types of aircrafts under consideration as a replacement for the ageing and obsolescent Fleet of Canberras and Hunters forming part of the Indian Air Force.

The Engine of the VIGGEN is manufactured by Sweden under licence from PRATT & WHITNEY, a Company based in the U.S.A. In connection with the Swedish proposal concerning the VIGGEN made by SAAB-SCANIA, the Swedish authorities had approached the U.S. authorities for the clearance of the latter to Sweden transferring licence for the production of the Engine in question to India. In response to the Swedish request, the U.S. Government are understood to have informed the Swedish Government that it will not be possible for them to agree to the proposed transfer of licence. This being the subject matter of reported exchanges between the Governments of Sweden and the U.S.A., the Government of India themselves are not in possession of the full details of such exchanges between the other two Governments.

The concerned Cabinet Committee has not so far been able to consider the Report rendered by the Team of Senior Officials who were deputed to

[Prof. Sher Singh]

visit Sweden, France and the U.K. and evaluate the three proposals concerning the VIGGEN, the MIRAGE F-I and the JAGUAR respectively. For quite sometime, this was because of the prolonged illness and subsequent convalescence of the former Home Minister, as it was felt that a proposal of this importance and cost should be taken up for consideration only when all members of the Cabinet Committee were available for a meeting. Subsequently, it has not been possible to take up this important and voluminous Report on account of Government's preoccupation with Parliament. Government are expected to consider the matter shortly.

SHRI KAMESHWAR SINGH: Mr. Vice-Chairman, this is a very sensitive subject. The dirty stand of the United States Government and their attitude towards India are not new. It is a well known fact that before the Swedish Minister, Mr. Linder, went to Washington, the United States Government point-blank refused permission to sell to India the Viggen jets. In spite of that, the Swedish Minister was more business-like. The Minister pursued the matter. He went to the States but in vain.

This is not the case only with the planes. Rather, the United States has been holding us at ransom for uranium supply also, the supply of enriched uranium. At the same time, the Janata Government has been always looking with hopeful eyes and attitude towards the United States Government. I fail to understand, when they have ditched us in the nuclear field and they have ditched us in the field of advanced technology aircrafts what for the Janata Government is looking towards the United States of America. The most confirmed sources of the United States Embassy have said that America is totally against import of advanced aircraft technology in India.

This is, Sir, a very serious matter. It is not that America only wants to

stall the sale of the aircrafts to India, but it does not want in its heart of hearts that advanced air technology should be imported by India and that we should become self-sufficient.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why do you not ask questions or clarifications?

SHRI KAMESHWAR SINGH: No, Sir. He is in dark himself. I must clarify.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes, yes.

SHRI KAMESHWAR SINGH: I must point out. The Minister is in dark still, Sir.

At this point I would like to say that we are not going to enlarge our air fleet. It is just that we are going to replace our ageing Canberras and Hunters. Instead of seven ageing squadrons, we are going to have only five of them. Even then, the United States of America is opposed to it. I would like to mention in this House that even in the last Indo-Pak war in 1971, Pakistan positively had superior aircrafts. We did not have superior aircrafts, but due to the dint of courage, superiority and devotion of the Indian Airforce pilots towards the nation, they downed Sabers and other planes of Pakistan, not due to superiority of our aircrafts by any standards. Even then, the Americans always think as if we are going to get the aircrafts to capture Pakistan and something else. It is totally baseless.

Sir, the Minister informed the House—I am quite baffled to hear his statement—that it was understood that America had refused permission May I know whether he has clarified from the United States Government or from the Swedish Minister, Mr. Linder? Why does he say that it is understood that America has refused permission? That is number one.

Secondly, Sir, he mentioned that the decision could not be taken earlier due to the illness of one Cabinet Minister. Sir, may I know one point? I would like to have a very specific answer from the Minister concerned. If one Minister dies or one or two Cabinet Ministers are hospitalised, are even vital decisions like buying of planes, when the enemy countries have better and superior air-power, striking capacity and fire-power, stalled? I have all respect and all sympathy for the former Home Minister that he was unwell.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): But why are you unkind?

SHRI KAMESHWAR SINGH: I am sorry, I am kind, Sir. I have all respect for him and all sympathy for him. I have high regard for his integrity and honesty. But, Sir, I do not want that the Minister should take shelter in his name and say that the delay took place because he was ill. Do you mean the Government has delayed all other actions? Has the Government not taken any measure, any action, any decision since his illness? I question the statement that the delay was due to the illness of one Cabinet Minister. But, Sir, no Government is functioning. Everything is going on. Corruption is going on; every sort of thing is going on. There they not stall a decision on any single matter. But here, they are quoting the illness of Mr. Charan Singh. Why? Why should they quote his illness? So, he should withdraw this statement that due to the illness of one Cabinet Minister, no decision was taken. My request is that he should withdraw his statement that due to one Cabinet Minister's illness, no decision was taken. Then I would like to know whether they have approached our friendly big brother, America. Has the Government written a letter to the Americans—they are very good friends—to permit Sweden to sell the aircraft to India? Or what measures have they taken with the Swedish Government regard-

ing the sale of these aircraft? First I should like to know this.

PROF. SHER SINGH: Sir, the hon. Member has asked two specific questions. One is about our not approaching the U.S. Government about getting these Viggen aircraft and their licensed production in this country. Sir, we are not directly concerned with the USA. We have not got any formal communication from the USA informing us about it, because they have not to inform us. It was between the Government of Sweden, the Swedish authorities and the U.S. Government. If they have to seek any clarification from them, they have to do it, not we. As far as we are concerned, the latest information is that the Swedish authorities have told us that they have taken up the matter with the U.S. Government and they want us to continue considering their offer also along with the other offers. This is what we have received from them. So, it is for those two countries to decide between themselves. We do not come in between them. If the Swedish Government offers us and if they can give licensed production to us after seeking any clarification, it is for them to do.

Sir, about the second question, now the former Home Minister was a very important member of the Cabinet Committee which had to go into this big question, because this is a very important question and it involves very heavy costs. Therefore, it was necessary to have the meeting when all the important Ministers, including the Home Minister, would be present in that meeting. Now, as I have made it very clear in the statement, the Government is taking a decision on this very shortly.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Shiva Chandra Jha.

SHRI KAMESHWAR SINGH: No, there is one point. I referred to your taking it up with America. Everyday they talk of the friendly gestures of America. Why can't they have a

[Shri Kameshwar Singh]

word with America? Why not? On everything America hold us to ransom. They blackmail us. They do not allow technology to come to us. But these people swear in the name of America.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The Minister has replied...

SHRI KAMESHWAR SINGH: It is absolutely a negative reply. There is no sense in that reply. There is no truth in that reply. They are hiding the matter.

PROF. SHER SINGH: Sir, let me make it very clear: We have no direct concern, so far as this deal is concerned, with the USA. It is between the USA and Sweden.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Jha. चलिए भाई झा, आप पूछिये।

श्री शिव चन्द्र झा (बिहार): उपसभाध्यक्ष महोदय, यह दूसरा उदाहरण है अमरीकी साजिश का कि भारत शक्तिशाली न हो, भारत मजबूत न हो। उस दिन इसी सदन में मैंने यह बात उठाई कि फ्रांस के साथ जब पाकिस्तान का डील खत्म हुआ तब अमरीका पाकिस्तान की मदद करने लगा। अब भारत जब स्वीडन से कुछ विज्जन विमान, जेट फाइटर मंगा रहा था तो अमरीका को यह बात खलती थी कि यह मंगवा कर भारत शक्तिशाली हो जायगा। इसीलिए उसने स्वीडन को रोक दिया कि तुम मत भेजो। बहाना यह लगाया गया कि उसका इन्जिन बदलने की जरूरत होती थी। दूसरी बात....

श्री उपसभाध्यक्ष (श्री अरविंद गणेश कुलकर्णी): क्वेश्चन पूछिये।

श्री शिव चन्द्र झा: हां, हां कह रहा हूँ। आप इतिहास जानते हैं। स्वीडन हमेशा न्यूट्रल देश रहा है। जब हिटलर की दुर्दुर्भाग्य बज रही थी, उस वक्त भी नावो, डेनमार्क होकर के घूम गया, लेकिन स्वीडन न्यूट्रल रहा। अमरीकी साजिश ऐसी है कि न्यूट्रल

चीज को भी नहीं छोड़ते, उस को भी अपने पंजे में लाना चाहते हैं। उसी वक्त अमरीकी सेक्रेटरी डिफेंस का उड़ कर चाइना गया और कहा कि तुम पाकिस्तान को भेजो, हिन्दुस्तान को मत दो, पाकिस्तान को मजबूत बनाओ हर तरीके से अमरीका साजिश कर रहा है भारत के खिलाफ कि भारत मजबूत न हो उसकी शक्ति बढ़ने न पाए और चौथी बात, जो इस सवाल के साथ आती है कि हम, यानी भारत, स्वीडन से जो खरीदने जा रहा है—क्योंकि शायद हमारा प्रोडक्शन उतना नहीं बढ़ा—चाहे स्वीडन से हो या कहीं और से, यह बात साबित होती है कि उत्पादन क्षमता, डिफेंस प्रोडक्शन की उतनी नहीं पायी है जितनी कि हमारी जरूरत है। इसी संदर्भ में मैं मंत्री जी से पूछना चाहता हूँ (1) क्या आपने अमरीका सरकार के सामने या अमरीकी दूतावास जो दिल्ली में है, उसके सामने इस के खिलाफ विरोध प्रकट किया है? यदि प्रकट किया है तो क्या जवाब है? नहीं दिया तो क्यों नहीं। (2) स्वीडन से आप खरीदना चाहते थे और अब दिक्कत हो रही है तो नहीं भेज रहे हैं, तो क्या ये उसी तरह के जेट फाइटर दूसरे मुल्कों से खरीदने की आप सोच रहे हैं? यदि सोच रहे हैं तो किस मुल्क से और कितने? यह बताएं। (3) क्या जेट फाइटर में आप बहुत पीछे हैं—लैंगिंग बिहाइन्ड? क्या उसमें डिफेंस प्रोडक्शन में उतनी क्षमता नहीं हो सकी है कि फैंटम, मीराज या विगिन जैसे विमान हम पैदा कर सकें, लड़ाकू विमान? यदि नहीं क्षमता है तो क्या कमियां हैं जो आपको दीखती हैं? कब तक भारत लड़ाकू विमानों या हथियारों के मामले में स्वावलम्बी हो जाएगा, दूसरों पर मुनहसिर नहीं होना पड़ेगा?

आखिरी सवाल, आप यह बताएं कि अभी आप कितने लड़ाकू विमानों या हथियारों के विषय में स्विजरलैंड से नहीं, दूसरे मुल्कों पर डिपेंड करते हैं?

प्रो० शेर सिंह : उपसभाध्यक्ष महोदय, माननीय सदस्य ने 4 प्रश्न पूछे हैं। पहला यह कि क्या हमने अमरीकी दूतावास के पास कोई विरोध प्रकट किया या नहीं किया? मैं पहले स्पष्ट कर चुका हूँ, स्वीडन ने अपनी तरफ से हम को पेश किया कि ये हवाई जहाज हम आप को दे सकते हैं; दूसरे देशों ने भी किया, स्वीडन के बीच में यह रुकावट आयी। स्वीडन अपने आप सुलझाएगा उस मामले को, अमरीका से सीधी बातचीत करने की जरूरत नहीं, हमें जरूरत महसूस नहीं होती।

दूसरी बात माननीय सदस्य ने यह कही कि मान लीजिए स्वीडन से यह बात न हो पाए, तो क्या हम दूसरे मुल्कों से लेने की बात सोच रहे हैं? तो मैं पहले अपने उत्तर में स्पष्ट कर चुका हूँ कि मोराज और जगुआर फॉस और यू० के० के जो हमारे हवाई जहाज हैं उन के बारे में भी हमारे पास आफर्स हैं, उनमें विंगेन भी एक है। यह नहीं कि विंगेन नहीं मिलेगा तो हमारे पास दूसरे हवाई जहाज व विकल्प नहीं हैं। तीसरी बात, हम अपने देश में जेट फाइटर्स जैसे विंगेन है, जगुआर है या मोराज एफ-1 है, कब तक ऐसे विमान अपने देश में पैदा करने की अमता पैदा कर सकेंगे तो उपसभाध्यक्ष महोदय, ये जो हम डील करने जा रहे हैं इसीलिए कि हम अपने देश में पैदा करना चाहते हैं, कुछ खरीद कर...

श्री शिव चंद्र झा : कब तक हो सकेगा ?

प्रो० शेर सिंह : लाइसेन्स द्वारा प्रोडक्शन अपने देश में ही करना है। जैसे ही इस का निर्णय हो जाएगा उस के बाद हम कुछ विमान खरीदेंगे। कितना खरीदेंगे यह बताना उचित नहीं होगा लेकिन उसके बाद अपने देश में बनायेंगे और जब बनायेंगे तो उस वक्त उस में शर्त भी हमारी रहेगी कि कुछ हिस्से, पुर्जे, हम बनाएंगे जो वह उस देश को भी हम बेचेंगे। दूसरे देश जिन से हम समझौता करेंगे और विमान खरीदेंगे

उनकी टेक्नालाजी का लाभ हम उठावेंगे उसके लिये उसको हमें देना पड़ेगा। परन्तु 'बाई बैक' की फैमिलिटीज हैं, वे हम जरूर लेंगे, जिससे हम देश में बने हिस्से पुर्जे बेच कर हम कुछ लाभ उठा सकते हैं।

चौथी बात स्वावलम्बी बनने की है। कोई भी राष्ट्र संसार में पूर्ण रूप से स्वावलम्बी नहीं हो सकता है क्योंकि कहीं न कहीं से लेन-देन चलता ही है। लेकिन इस देश में बहुत सारी चीज बनने लगे हैं इस की तरफ सरकार का प्रयत्न जारी है और काफी हद तक हम बहुत से कामों में स्वावलम्बी हुए हैं। डिफेंस के लिये आवश्यक चीज बनाने के लिये और उन में स्वावलम्बी होने के लिये हम प्रयत्न कर रहे हैं और प्रयत्न चलते रहेंगे। अधिक से अधिक वस्तुओं के भारतीयकरण के लिये हम ज्यादा से ज्यादा कोशिश कर रहे हैं।

श्री सीता राम केसरी (विहार) : मान्यवर, अब मैं उन को बताता हूँ कि 160 से लेकर 180 एयर क्राफ्ट तक आप खरीदना चाहते हैं और उन की कीमत 1500 करोड़ है। पर दुख इस बात का है कि आप ने जो गृह मंत्री की बीमारी का दामन पकड़ कर अपने निकम्मेपन को पेश किया है, सरकार के निकम्मेपन को पेश किया है उस के लिये मुझे दुख के साथ कहना पड़ता है कि यह बात अच्छी नहीं है। मुझे खुशी है कि अटल बिहारी वाजपेयी हमारे विदेश मंत्री जी भी यहां उपस्थित हैं। अच्छा होता कि हमारे प्रतिरक्षा मंत्री जी भी यहां रहते। 1500 करोड़ रुपये की कीमत से आप 160 से लेकर 180 विमान तक जो दूरगामी विमान हैं, जेट हैं, उन को आप खरीदने जा रहे हैं। यह दूसरी बात है कि अमरीका इस का विरोध करता है या नहीं भी करता है तो यह सर्व विदित है कि अमरीका इतने बड़े विशाल राष्ट्र को मकरूज होते हुए नहीं देख सकता है। कोई भी राष्ट्र हमें पचपते हुए, बड़ा होते हुए

[श्री सीताराम केसरी]

नहीं देख सकता हूँ। लेकिन मैं यह जानना चाहता हूँ कि जो आप का डेलीगेशन गया उन में आप के फाइनेंस डिपार्टमेंट के अधिकारी थे, उन में डिफेंस डिपार्टमेंट के अधिकारी थे और उन में चीफ एयर मार्शल मुलगांवकर साहब भी गये थे। इन लोगों ने वहाँ तीन देशों का भ्रमण किया और एयर क्रैफ्ट्स के बारे में जारकारी हासिल की, नेगोशियेन्स किये और 27 मार्च 1978 को उन्होंने आप के सामने रिपोर्ट पेश की, प्रतिवेदन दिया और 15 अप्रैल के बाद आप के होम मिनिस्टर बीमार पड़ते हैं और आप सुन लीजिए दुख की बात कि उन की बीमारी के दामन को पकड़ कर आप यहां तक आ गये और 31 अगस्त के बाद उस की कीमत इतनी बढ़ जायगी कि 225 करोड़ रुपया इस सरकार को बेशी देना पड़ेगा। सुन लीजिए 225 करोड़ रुपया, जो विमान आप खरीदेंगे उसमें आप को अधिक देना पड़ेगा। 1500 करोड़ रुपया यदि कीमत लगती 160 से 180 विमानों के लिये, लेकिन चूँकि आप 31 अगस्त तक उसकी नहीं खरीदेंगे, परसों तक, तो आप को 225 करोड़ रुपया बेशी लगेगा। क्या इस की जानकारी आप को है? तो इस लिये मैं आप से प्रश्न करता हूँ कि आप इस को स्पष्ट कीजिए कि आप इस चीज को जानते हैं या नहीं और आज भी अपनी एजेंसी को कह कर 31 अगस्त तक उन को खरीदना चाहते हैं या नहीं? क्या नीति है इस बारे में आप की इस को आप स्पष्ट कीजिए।

प्रो० शेर सिंह : उपसभाध्यक्ष महोदय, कोई राष्ट्र हमारे संबंध में क्या सोचता है हम शक्तिशाली बनें या न बनें...

श्री सीताराम केसरी : मैंने खुद ही कहा कि इस की परवाह मझे नहीं है, लेकिन जो प्रश्न हमने किया उस का आप उत्तर दीजिए।

प्रो० शेर सिंह : उत्तर दे रहा हूँ। देश की शक्तिशाली बनाना हमारा काम है और वह हम करेंगे, लेकिन जहाँ तक दूसरी बात का सवाल है माननीय सदस्य ने स्वयं माना कि यह एक बहुत बड़ा प्रोजेक्ट है और बहुत बड़ी लागत का प्रोजेक्ट है और जब इतना बड़ा प्रोजेक्ट है तो इस में किसी का दामन पकड़ने की बात नहीं आती। कैबिनेट की सारी कमेटी को बैठ कर विचार करना है और उस में एक वरिष्ठ मिनिस्टर अवस्थ है, तब इंतजार करना जरूर है।

श्री सीता राम केसरी : गृह मंत्री को गये हुए डेढ़ महीना हो गया। उस के बाद कमेटी बनी कि नहीं? इस में 225 करोड़ रुपया ज्यादा जाने का सवाल है।

प्रो० शेर सिंह : यह असाधारण बात नहीं हो रही है। यह करना चाहिए था, चीज बहुत जरूरी है और इस में लागत बहुत ज्यादा है। दूसरी बात आज कल सेशन चल रहा है। रिपोर्ट आयी, यह ठीक है। सब चीजों पर विचार करना है। यह काफी लम्बी रिपोर्ट है। उस पर बड़ी गहराई से विचार करना होगा और इस लिये आज कल सत्र के चलते समय नहीं मिल पाता है। जैसे ही अधिवेशन समाप्त होगा...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Sher Sing, just listen. The honourable Member. Shri Kesri, has asked you specifically certain questions. First of all, he has said that the Home Minister was sick and he resigned and he is out of the Cabinet and is not involved. Then he has said that there is the involvement of a sum of Rs. 1,500 crores also attracting an increase of Rs. 225 crores. So, in the national interest, he wants to know whether the Government is thinking of acting more speedily or

not. You are mentioning about the reports saying that they are voluminous. Reports are always voluminous.

प्रो० शेर सिंह : श्रीमन् मैंने कहा कि मैंने जो उत्तर दिया उसमें भी कहा कि बहुत जल्दी इसके ऊपर सरकार फैसला करेगी । यह बहुत जरूरी है । बहुत जल्दी हम फैसला करेंगे । स्वयं सरकार भी इस बात के लिए उत्सुक है ।

श्री सोताराम केसरी : मैंने आपसे यह पूछा था कि 225 करोड़ खर्चा उस पर बढ़ जाएगा 31 अगस्त के बाद । तो उसके लिए कौन जिम्मेदार होगा ?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes, Mr. Indradeep Sinha.

SHRI INDRADEEP SINHA (Bihar): Sir, I am surprised at the reply read out by the honourable Minister. He says that the Home Minister fell ill. Now, the Home Minister is out of the Cabinet. I would like to know whether there has been any replacement, whether he has been replaced by any other Minister. Now, Sir, the Prime Minister is looking after the Home Ministry. Had the Prime Minister been co-opted to the Sub-Committee?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You put your question.

SHRI INDRADEEP SINHA: Yes, Sir, I am putting the question. We are talking about the question of the Deep Penetration Strike Aircraft (DPSA) and the honourable Minister has stated that three models were selected, the Viggen, the Jaguar and the Mirage. Now, in one case, Sir, the United States Government has vetoed. Is there any guarantee that the United States Government will not veto in the other two cases also, because both the countries Britain and France, are the partners

of the United States in the NATO? And, Sir, recently, the Government of Pakistan had entered into an agreement with the Government of France for the supply of a nuclear reprocessing plant and that too has been vetoed by the Government of the United States. Now, is there any guarantee that the United States Government will not similarly veto our proposal to purchase the Jaguar from the Government of the U.K. or the proposal to purchase the Mirage from the Government of France?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all.

SHRI INDRADEEP SINHA: Just a minute. Let me finish. Sir, these two also may be vetoed. That is why I say that the Government is living in a world of illusions. They started with a pious declaration that they want to pursue a policy of genuine non-alignment...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why are you entering into the question of foreign policy now? You ask the question and he will reply to you.

SHRI INDRADEEP SINHA: I am just putting the question. This is another point for clarification.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): We are wasting our time.

SHRI INDRADEEP SINHA: Sir, I am very relevant and I am just putting the question. They started with this declaration—now they say they have corrected the so called "tilt" and the result is before us. Our Government, even after paying the price, is not in a position to purchase the Deep Penetration Strike Aircraft on a commercial basis from the partners of the NATO. In such a situation, will the Government consider the advisability of approaching the other countries or the

[Shri Indradeep Sinha]

countries of the socialist world, the Soviet Union and the other countries which are not under the influence of the NATO and which are in a position to supply the aircraft that our country needs?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all right.

PROF. SHER SINGH: Sir, about Sweden, there is the question of transferring the licence for production of a particular engine which they themselves are producing under a licence from the USA. Therefore, the question of the USA giving them the permission for transferring the licence for production did arise and it is between those two countries. As far as the two other offers are concerned, the United States does not come into the picture and for everything that we seek from the various countries, the USA does not come in. I do not see any point in approaching USA or get its guarantee or satisfy ourselves that nothing would be vetoed. These questions do not arise at all. We have got offers from the other countries and they are sticking to their offers. About the Viggan aircraft, we have also found that the Sweden Government is seeking a clearance from the USA and they want us to continue considering their offer and they have not yet gone back on their offer.

SHRI GHANSHYAMBHAI OZA (Gujarat): Sir, it is a question of paying an additional sum of Rs. 225 crores and that point has to be cleared. This will be there if there is any delay in the decision. This has to be clarified.

3 P.M.

SHRI INDRADEEP SINHA: He has not answered my question whether they are also thinking of approaching socialist countries.

PROF. SHER SINGH: We have no such proposal.

SHRI INDRADEEP SINHA: I also wanted to know whether in that sub-committee the Prime Minister is there in place of the Home Minister.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): What is there? He must be in the committee. Mr. Zakaria.

DR. RAFIQ ZAKARIA (Maharashtra): I crave your indulgence, and I hope I will be given a little time because, Sir, I find that in this matter the time is of essence. It is not a question of the United States agreeing to do one thing or not. Neither is it a question of genuine non-alignment, of which our colourful Foreign Minister is such an eloquent advocate. The position is that our security is wide open now, with Pakistan on the one side and China on the other. Sir, Pakistan is in possession of Mirage-III⁵. It has got 80 to 85 planes. The radius of action of these planes is 320 to 460 kms. with a speed of .98. Sir, in the last war also it was because of the superior quality of our pilots that despite the fact that we had much inferior planes that we were able to intercept the Pakistani planes and we were able to have a more victorious situation. Today, Sir, our planes which are there—MIG-21—cannot go from our extreme border beyond Lahore. If we want to bomb Peshawar or other installations in Pakistan, we have no planes. The position about China one does not know because there is a lot of secrecy. And, therefore, Sir, as against what Pakistan is known to have and as against what Pakistan has secretly obtained either from the NATO countries or because of their connection with Saudi Arabia, I do not know what is the position that obtains now. We will have to seriously consider as to what action we have to take. It is surprising that because the Home Minister is not well, no decision could be taken. Sir, the Swedish Minister is taking up the

matter with the United States Government. Why should we depend on anyone in this matter? Sir, if tomorrow there is an attack, we will be so vulnerable, unless we have an answer to Pakistan's Mirage-III/5. The Minister will have to satisfy this House about this. It is not a question of even the amount involved. The United States Government may have its own reasons. Perhaps it does not want India to be in a dominant position in South Asia. Are you going to keep quite because of that? We have declared that we shall not go in for any nuclear device. We have also told the United States that we have no designs against China or against Pakistan. Still the position is that we can expect no help from the United States and Sweden cannot sell this technology to us unless the United States agree. Therefore, I would like to know from the hon. Minister what are the plans. Sir, the Soviet Union also, as far as my knowledge goes, has no answer to Pakistan's Mirage-III/5. This is a very serious matter. The Defence Minister says that they would be manufacturing this. Certainly. We have not reached that technological advancement in this field. You are endangering the security of this country. We are going on with the negotiations with Sweden. Sweden will talk to America. In the meantime, if there is anything, what is going to happen to this country?... (*Interruptions*)

SHRI G. C. BHATTACHARYA (Uttar Pradesh): How does he know about the superiority of those planes?... (*Interruptions*)

DR. RAFIQ ZAKARIA: As far as my knowledge goes, the superiority of Mirage lies in the fact that it is low lying aircraft. They are the aircraft...

SHRI G. C. BHATTACHARYA: What is the basis? What he says is absolutely incorrect... (*Interruptions*)

DR. RAFIQ ZAKARIA: Since you are saying that it is not so, does it become correct?... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Minister, please reply to his question along with Mr. Oza's question about Rs. 225 crores.

(*Interruptions*)

PROF. SHER SINGH: Sir, I have made it clear that Viggens is not the only aircraft which is available. It is not that if it held back, we won't have any other fighter aircraft. We have other alternatives. We are not holding up a decision because of the negotiations going on between Sweden and the U.S.A.

DR. RAFIQ ZAKARIA: If there are other aircraft, why are you not specific about them?

PROF. SHER SINGH: It is not because negotiations are going on between Sweden and the U.S.A. for clearance of licence for production of Viggens in India that we are holding up our decision. It is not as if no other fighter aircraft are available. There are other aircraft also. Also, it is not that we will produce them in our country and we will wait till that time. We are alive to the situation. When we finalise this deal, we will straightaway purchase some to replace our Canberras and Hunters. These aircraft have striking power which goes upto 360 nautical miles as against Mirage which goes upto 300 nautical miles only. But they are old aircraft and they have to be replaced. We are replacing them. For replacing them we will buy some outright and we will produce more numbers in our country. That is what we are doing. As for the escalation in price, we are in touch with the concerned Governments. We have asked them to extend their last date which they have given for finalising the deal.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Next item. Shri Kalp Nath Rai.

DR. RAFIQ ZAKARIA: Sir, I need you protection. The Minister has talked only vaguely. He has said that some other aircraft are there. Which are those aircraft? To the best of my knowledge, there are no such aircraft unless the United States Government agrees to give them. If the Soviet Union has some, there is no knowledge. But if the Soviet Union has, are our friends in negotiation with the Soviet Union?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): If it is secret, what can be disclosed?

DR. RAFIQ ZAKARIA: It is not secret, Sir.

PROF. SHER SINGH: I have made it very clear that there are two other aircraft available. Jaguar and Mirage. These two aircraft are available from the U. K. and France.

DR. RAFIQ ZAKARIA: They are no answer to Pakistan's Mirage.

REFERENCE TO KIDNAPPING AND MURDER OF TWO CHILDREN IN DELHI

श्री कल्पनाथ राय (उत्तर प्रदेश) : उनभाध्यक्ष महोदय, मैं आपके माध्यम से पुरे सदन का ध्यान एक अत्यन्त दुर्भाग्यपूर्ण घटना की ओर आकषित करना चाहता हूँ। कुछ दिन पहले अखबारों में एक खबर छपी थी कि दो बच्चे-संजय चोपड़ा और गीता चोपड़ा, कर्नल एम० एम० चोपड़ा, नेवी आफिसर के बच्चे थे, ये दोनों बच्चे गायब कर दिये गये हैं। दिल्ली की पुलिस अपराधियों को पकड़ने में अभी तक असमर्थ रही है।

DR. V. P. DUTT (Nominated): They have been killed.

श्री कल्पनाथ राय : यह भी कहा गया कि जो इन बच्चों के बारे में जानकारी

मिला उसको दो हजार रुपये इनाम के तौर पर दिए जाएंगे। श्रीमन्, यह इतनी दुर्भाग्यपूर्ण घटना है कि अब इन दोनों बच्चों की हत्या हो चुकी है। शनिवार के दिन जब हम यहाँ सदन में दिल्ली पुलिस कमिशनर बिल पास कर रहे थे, ठीक उसी वक्त शनिवार को 6 बजे ये दोनों बच्चे आल इंडिया रेडियो के युवा कार्यक्रम में भाग लेने के लिए अपने घर से जा रहे थे। यह भी कहा जाता है कि गोल मार्केट के पास एक कार में बच्चों के चीखने की आवाज आ रही थी कि बचाओ, बचाओ। बहुत से लोगों ने इस आवाज को सुना। मंदिर मार्ग की पुलिस और राजेन्द्र नगर पुलिस स्टेशनों पर यह रिपोर्ट लिखी गई कि एक कार में बच्चों के चीखने की आवाज आ रही थी और वे बच्चे "बचाओ" "बचाओ" की आवाज कर रहे थे। इस रिपोर्ट के बावजूद भी पुलिस की तरफ से कोई कदम नहीं उठाया गया। कोई भी कार्यवाही नहीं की गई। उपसभाध्यक्ष महोदय, धौला कूआं डिफेंस कालोनी जहाँ यह घटना घटित हुई है वहाँ इन बच्चों के पिता श्री एम० एम० चोपड़ा ने कहा है कि मैं यहाँ पर नौकरी करने आया हूँ। मेरी किसी से कोई दुश्मनी नहीं है। मेरे अन्दर में जो काम करते हैं मेरे साथ उनकी कोई दुश्मनी नहीं थी। मेरे पूरे जीवन में किसी से कोई दुश्मनी नहीं थी। मेरी लड़की और लड़का इस डिफेंस क्लब के अन्दर स्विमिंग पूल में चार दिन पहले वहाँ गये थे। वहाँ पर सत्यवीर जो कर्नल का लड़का था और उसके दो-तीन दोस्त स्विमिंग पूल के पास मेरी लड़की से छेड़छाड़ कर रहे थे। इस पर मेरे 15 वर्ष के लड़के ने ऐतराज किया कि ऐसा मत कीजिये। उसके बाद वह अपने घर आ गये। यही जिन्दगी में, हमारी दिल्ली में नौकरी के काल में घटना घटी है और कोई बात नहीं है। उपसभाध्यक्ष महोदय, एक 15 वर्ष का दमकता सितारा और 17 वर्ष की लड़की, एक ही माँ बाप के इन दो बेटे-बेटियों की नृशंस हत्या करके लाश को